

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 48/TT/2013

Date: 3.8.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for Vallur TPS- Melakottaiyur 400 kV D/C Line under supplementary Transmission System associated with Vallur TPS for the period from COD to 31.3.2014 in Southern Region for tariff block 2009-14

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.9.2015:-

- i) Cost Estimates along with the Revised Apportioned approved cost, duly approved by the competent authority;
- ii) Form-5B, 5C, 5D, Form-8, Form-9B and Form-14A duly filed with all the columns;
- iii) Revised auditor certificate and tariff forms based on actual capital expenditure up to 31.3.2014 along with IDC and IEDC actually paid on year to year basis;
- iv) Year wise details of IEDC capitalized;

- v) Form-14 duly filled with all columns for all the quarters (with actual date and actual amount of loan drawl); and
- vi) Form-9A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) including the "Amount of Capital Liabilities" in Gross Block;
- vii) Computation of IDC on cash basis.

2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) in the registry of the Commission, by 4.9.2015.

Yours faithfully,

Sd/  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)